

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No.138 of 2020

IN THE MATTER OF:

Mukesh Goel

...Appellant

Versus

Goel Entrade Pvt. Ltd. & Ors.

...Respondents

Present:-

**For Appellant: Ms. Shweta Bharti, Ms. Jyoti Chaudhary and
Mr. Ankit Jain, Advocates.**

ORDER
(Virtual Mode)

07.09.2020 Company Appeal (AT) No. 138 of 2020 filed by the Appellant preferred under Section 421 of the Companies Act, 2013 against the Impugned Order dated 26.05.2020 passed by National Company Law Tribunal, Guwahati Bench in C.P. No. 25/271/272/GB/2017.

Let Notice be issued to the Respondents by Speed-Post and E-mail (Both Mode). Requisites along with process fee, if not filed, be filed within one week from today. If the Appellant provides the E-mail address of the Respondents. Let Notice also be issued through Email.

Respondents to file their Reply-Affidavits within three weeks, Rejoinder, if any, may be filed within one week thereafter.

List the Appeal 'For Admission (After Notice)' on **06th October, 2020**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Balvinder Singh]
Member (Technical)